

Central Administrative Tribunal, Principal Bench

O.A.No.2038/96

Hon'ble Smt. Lakshmi Swaminathan, Member(J)  
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 16th day of May, 1997

Shri Jagdish Kumar Khosla  
Deputy Legal Advisor  
Legal Cell (Land & Building)  
Government of National Capital  
Territory of Delhi  
I.P.Estate, Vikas Bhavan  
New Delhi - 110 002.

... Applicant

(By Ms. Manisha, proxy of Mrs. Avnish Ahlawat, Advocate)

Vs.

1. Union of India through  
Chief Secretary  
Govt. of National Capital  
Territory of Delhi  
5, Shamnath Marg  
Delhi.
2. Commissioner-cum-Secretary(L&B)  
Govt. of NCT of Delhi  
Vikas Bhavan  
I.P.Estate  
New Delhi.

... Respondents


(By Shri M.Roy Choudhary, proxy of Ms. Geeta Luthra,  
Advocate)

O R D E R(Oral)

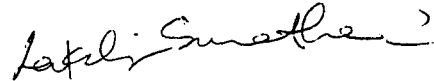
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Learned proxy counsel for the applicant submits  
that the applicant has already got the reliefs from the  
respondents. Therefore, she seeks permission to withdraw  
the application.

2. Permission is granted. OA is dismissed as  
withdrawn.

  
(R.K.AHOOJA)  
MEMBER(A)

/rao/

  
(SMT. LAKSHMI SWAMINATHAN)  
MEMBER(J)